

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

113. I.A. 3033/2024 (60(5))

In

C.P. (IB)/27(MB)2019

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **10.07.2024**

NAME OF THE PARTIES: Bank of India
VS
Housing Development and Infrastructure Limited

Appearance

For Applicant : Adv. Kevic Setalvad a/w Advs. Atul Sharma,
Renuka Iyer, Sahil Saiyed and Pravin Upadhyay.

For Respondent (R.P.) : Adv. Shadab Jan a/w Adv. Prerana Wagh i/b
Lawford Bayley & Co.

SECTION 07 OF THE IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

Learned counsel for the R.P. submitted that reply has been filed and learned counsel for the Applicant also submitted that rejoinder has been filed but the reply as well as rejoinder both are under scrutiny.

It is further submitted by the R.P. that the voting is still going on.

List the matter on **19.07.2024**.

Sd-

CHARANJEET SINGH GULATI
Member (Technical)
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Sd-

LAKSHMI GURUNG
Member (Judicial)